## THE HIGH COURT OF ORISSA, CUTTACK

## **NOTIFICATION**

## (Modification to Notification No. 423 dated 19<sup>th</sup> March, 2025) No. 579 / Dated: 8<sup>th</sup> May, 2025

The Notification No. 423 dated 19<sup>th</sup> March, 2025 was issued pursuant to the observation made by the Hon'ble Supreme Court of India in order dated 7<sup>th</sup> February, 2025 passed in W.P.(Crl.) No. 55/2025 (Shekhar Prasad Mahto @ Shekhar Kushwaha Vs. The Registrar General, Jharkhand High Court & Anr.).

In order to ensure uniformity in the implementation of the observation made by the Hon'ble Apex Court and for smooth listing of bail applications, the Hon'ble Court has been pleased to substitute the following in place of Point (i) of the said Notification.

(i) The subsequent bail applications arising from the same F.I.R. shall be deemed to be within the roster of the same Hon'ble Judge before whom the earliest bail application is pending.

> By Order of Hon'ble the Chief Justice

Registrar (Judicial)

Memo No. 8424 (130) / Dated: 8th May, 2025

Copy forwarded to the:

- 1. All Officers of the Court;
- 2. Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
- 3. Joint Registrar-cum-Principal Secretary/ADR-cum-Addl. Principal Secretaries / AR-cum-Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court;
- 4. Advocate General, Odisha, Cuttack;
- 5. Deputy Solicitor General of India for the High Court of Orissa;
- 6. Secretary, High Court Bar Association, Cuttack;
- 7. Stamp Reporter & Oath Commissioner of the Court;
- 8. Superintendent, Main Judicial Section of the Court;
- 9. All Superintendents of Judicial Sections of the Court;
- 10. All Court Masters of the Court;

for information and necessary action.

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Deputy Registrar (Judicial)